GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:132 ANSWERED ON:03.12.2012 NATIONAL GREEN TRIBUNAL Tudu Shri Laxman;Vasava Shri Mansukhbhai D.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has established the National Green Tribunal for effective and expeditious disposal of cases relating to environment protection and conservation of forests in the country;
- (b) if so, the details thereof;
- (c) the total number of cases received in the National Green Tribunal since its inception;
- (d) the total number of cases cleared and the number of cases pending as on date; and
- (e) the time by which the pending cases are likely to be cleared?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a), (b), (c), (d) and (e) of Lok Sabha Starred Question No.132 for reply on 3.12.2012 raised by Shri Mansukh Bhai D. Vasva and Shri Laxman Tudu regarding National Green Tribunal

- (a) and (b) The National Green Tribunal (NGT) has been established under NGT Act, 2010 on 18.10.2010 for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto.
- (c) As on 23.11.2012, a total of 569 cases (including appeals, applications, M.A. and transferred cases) have been filed in the NGT.
- (d) As on 23.11.2012, a total of 290 cases have been disposed off and 279 cases are pending.
- (e) All endeavours are made for disposal of a case within the statutory period to be calculated from the date of filing of the case as provided in the NGT Act. The trial and pendency of cases in NGT is a continuous process.